

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 113
(IB)-916(PB)/2020

IN THE MATTER OF:

State Bank of India

...

Applicant/Petitioner

Vs

Sh. Balbir Sharma

...

Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 06.01.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Aditya Vikram Gupta Advocate

For the Respondent :

ORDER

List the matter for hearing on **01.02.2021**.

S/d-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

S/d-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

06.01.2021
Ritu